

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4 6 7 2 / 2 0 0 7

(From the judgment and order dated 2 6 / 0 4 / 2 0 0 7 in MCRC No. 8 0 5 / 2 0 0 7 of
The HIGH COUR T OF M.P . JA B A L P U R B E N C H , JA B A L P U R)

KA L I R A M & O R S .

Petitioner(s)

V E R S U S

STA T E OF M.P . & ANR.

Respondent(s)

(With appln(s) for stay and bail and early hearing of bail and office report)

Date: 2 8 / 0 1 / 2 0 0 8 This Petition was called on for hearing today.

C O R A M :

HON' B L E MR. J U S T I C E P . P . NAOL E K A R

HON' B L E MR. J U S T I C E L O K E S H W A R S I N G H P A N T A

For Petitioner(s) Mr. Raj Ku m a r Gupta, Adv.

Mr. Pr adep K. Singh, Adv.

Mr. Sunil Ku m a r Gupta, Adv.

Dr. K ail a s h Chand, Adv.

For Respondent(s)

Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following

O R D E R

As a last opportunity, two weeks' time is granted for
filing counter affidavit. Learned counsel for the Petitioners
states that he does not want to file rejoinder affidavit.

(K. K. Chawla)
Court Master

(Neeru Bal a Vij)
Court Master